

[Translation]

**Sub-Standard Educational Institutions/
Business Schools**

1253. SHRI AMAR PAL SINGH :
SHRI RAJENDRA AGNIHOTRI :
DR. ASHOK PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether sub-standard educational institutions and business schools are running in the country in the name of providing vocational education;

(b) if so, whether the Government have taken or propose to take any stern action against such vocational institutions and business schools; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a), to (c) Keeping in view the deterioration of standards and quality of some of the unaffiliated management education institutions conducting post-graduate diploma courses, as reported by the expert committees, the All India Council for Technical Education (AICTE) has decided in 1996, not to approve Post Graduate Diploma Programme in Management (PGDM) till a suitable mechanism of admission, evaluation, examinations' monitoring is evolved and implemented by the Council. In the meanwhile, the Council has already started monitoring Business Schools every year and has already stopped admissions in certain institutions and withdrawn approval to some substandard institutions, after serving show-cause notice to them.

[English]

Standing Independent Group on Power

1254. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of POWER be pleased to state :

(a) whether the Government have recently accepted the recommendations of the standing independent group on power headed by former Chief Justice of India Mr. P.N. Bhagwati in regard to creation of 20 000 MW capacity through mega projects;

(b) if so, the details thereof;

(c) whether the Government have decided to set up a Power Trading Corporation jointly by National Thermal Power Corporation; and

(d) if so, the details in this regard?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b) Government has recently recast the policy on development of mega power projects. According to the revised policy, certain project sites, both in the Public as well as private sector have been identified for setting up such mega projects which would cater to the power needs of more than one state. The Standing Independent Group constituted by the Government would initially be the apex body to oversee the implementation of the mega private power projects. The principles of competitive bidding would be adhered to as far as possible, while obtaining tariff offers for private sector projects. These projects are being given certain concessions and are being linked to reforms. It is expected that these projects would result in low tariffs and would also help in catalysing reforms and accelerating the establishment of systems that would transfer power across states and regions.

(c) and (d) Yes, Sir, a Power Trading Company (PTC) would be established with majority equity participation by Power Grid Corporation of India Ltd. (PGCIL), along with National Thermal Power Corporation (NTPC), Power Finance Corporation (PFC) and other financial institutions. Concerned State Governments/State Electricity Boards (SEBs) would also be co-opted, if found feasible. The PTC would purchase power from the identified private projects and sell it to the identified State Electricity Boards. This would help in project development as the project developer would have to deal with only one agency.

[Translation]

National Highways

1255. SHRIMATI SURYAKANTA PATIL :
SHRI GORDHANBHAI JAVIA :
SHRI RUPCHAND MURMU :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the length in kilometre of national highways constructed in the country during Eighth Five Year Plan, State-wise;

(b) the total financial amount provided for this purpose and the actual demand made by the State Governments in this regard during the said period; and

(c) the length in kilometre of national highways being constructed currently and proposed for the Ninth Plan period with the details regarding the rest of the works under consideration for the approval, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) and (c) A statement giving details is attached as statement-I.

(b) A statement giving details is attached as statement-II.

Statement-I

S.No.	Scheme	Unit	8th Plan	9th Plan
			Achieve-ment during Elghth Five Year Plan	Proposed Achieve-ments during Ninth Five Year Plan*
1	Expressways	Km	Nil	500
2	Widening to 2-lanes	km	901	4000
3	Widening to 4 - lanes	km	245	7000
4	Strengthening	km	3542	10,000
5	By passes	No	9	34
6	Reconstruction of bridges	No	301	470

* As projected by Working Group on roads constituted for Ninth Five Year Plan.

Statement-II

S.No.	Name of State/UTs	Funds Provided for (Rs. in lakhs)
1	2	3
1.	Andhra Pradesh	18479.5
2.	Arunachal Pradesh	310.00
3.	Assam	7022.00
4.	Bihar	8375.00
5.	Chandigarh	124.00
6.	Delhi	2200.00
7.	Goa	2975.00
8.	Gujarat	23431.00
9.	Haryana	26565.00
10.	Himachal Pradesh	6500.00
11.	Jammu & Kashmir	285.00
12.	Karnataka	12510.36
13.	Kerala	16669.00

1	2	3
14.	Madhya Pradesh	7939.50
15.	Maharashtra	12974.00
16.	Manipur	1735.00
17.	Meghalaya	2857.00
18.	Mizoram	0.00
19.	Nagaland	195.00
20.	Orissa	14704.00
21.	Pondicherry	244.64
22.	Punjab	19960.00
23.	Rajasthan	20165.00
24.	Sikkim	0.00
25.	Tamil Nadu	9958.50
26.	Tripura	0.00
27.	Uttar Pradesh	30179.00
28.	West Bengal	17135.00
29.	Joggigappa Bridge	11950.00
30.	Ministry	4641.00
31.	BRDE	24900.00
32.	NHAI	9179.00
Total		314162.50

[English]

Streamlining of Fee Structure

1256. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether disparity exists in the tuition fee structure for B.E. courses for payment basis seats in different States;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps proposed to be taken by the Government to streamline the fee structure?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) to (c) As per regulations framed by the All India Council for Technical Education (AICTE), the tuition fee structure for payment seats of B.E. Courses has to be laid down by State Level Fee Committees keeping in view the various elements contributing to the actual cost of education. As such, the rates of